

Nadu Agro Industries Corporation Limited, Madras, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned, at (a) to (f) of item (1) above.

[Placed in Library. See No. LT. 7427/83]

Review on and Annual Report of Water and Power Consultancy Services (India) Ltd. New Delhi for 1982-83 Annual Report of National Institute of Hydrology, Roorkee for 1982-83 and a Review on the Working of the said Institute for 1982-83.

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1982-83.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7428/83]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1982-83 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1982-83.

[Placed in Library. See No. LT—7429/83]

Explanatory Statement giving reasons for immediate legislation by the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance,

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance, 1983.

[Placed in Library. See No. LT—7430/83]

Delhi Sales Tax (Third Amendment) Rules, 1983 and Notifications under Central Excise Rules, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F. 4 (96)/83—Fin (G) in Delhi Gazette dated the 28th November, 1983 under section 72 of the Delhi Sales Tax Act, 1975.

[Placed in Library. See No. LT—7431/83]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 901 published in Gazette of India dated the 3rd